

**DIRECTORATE GENERAL OF FOREIGN TRADE**  
**(DES-VI SECTION)**

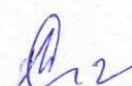
**RATIFIED MINUTES (MANUAL CASES) OF THE NORMS COMMITTEE-VI**  
**MEETING NO. 01/85 DATED 08.04.2021 held on 20.05.2021**

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: [p.sahu@gov.in](mailto:p.sahu@gov.in)
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.01/85 dated 08.04.2021 of Norms Committee-VI for the year 2020-21 for Manual Cases was held on 20.05.2021 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

| Sl. No. | Name & Designation                                        | Department |
|---------|-----------------------------------------------------------|------------|
| 1       | Shri Shaish Kumar, Technical Expert<br>(Consultant)/Tech1 | DGFT       |
| 2       | Shri D.N. Mathur, Technical Expert<br>(Consultant)/Tech2  | DGFT       |
| 3       | Shri Naveen Kumar, DDG                                    | MoFPI      |
| 4       | Shri Krishna Murari, Senior Inspecting Officer            | MoFPI      |
| 5       | Shri Pradyumna Sahu, FTDO                                 | DGFT       |

  
प्रद्युम्न साहू / PRADYUMNA SAHU  
उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade  
विदेश व्यापार महानिदेशालय  
Directorate General of Foreign Trade  
Commerce



**Minutes of Meeting on MANUAL AGENDA held on 20.05.2021**

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|     | <b>Case No. M-01</b>                                                                                                                                                                                                                                                                                | Party Name: M/s<br>Tata Chemicals<br>Ltd. | Meet No/Date:01/85-<br>ALC3/2021<br>08.04.2021     | <b>Status: Deferred</b>  |
| M01 | HQ File :<br>01/85/171/00072/AM19/<br>DES.VI                                                                                                                                                                                                                                                        | RLA File :<br>03/95/040/00901/<br>AM 19   | Lic.No/Ecom No.<br>0310825645, dated<br>13.12.2018 | Defer<br>Date:24.06.2021 |
|     | <b>Subject:</b> Fixation of Adhoc norms in respect of AA No. 0310825645, dated 13.12.2018 of M/s Tata Chemicals Ltd. for export of Fossence (Oligofructose/FOS) Powder P-90 and Fossence (Oligogruuctose/FOS) Liquid L95 against import of Refined or White Sugar.                                  |                                           |                                                    |                          |
|     | <b>Decision:</b> NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI . The Committee decided to request MoFPI to expedite their comments.<br><br>The case stands deferred to 24.06.2021. |                                           |                                                    |                          |

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| M02 | Case No. M-02                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | Party Name: M/s<br>Reynold Pens India<br>Pvt. Ltd. | Meet No/Date:01/85-<br>ALC3/2021<br>08.04.2021    | Withdrawn |
|     | HQ File :<br>01/85/050/00146/AM19/<br>DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :<br>04/24/040/00117/<br>AM 19            | Lic.No/Ecom No.<br>0410164640 dated<br>04.09.2018 |           |
|     | <b>Subject</b> Application of M/s Reynold Pens India Pvt. Ltd. for modification of norms fixed under Para 4.07 of HBP, 2015-20, of the above mentioned AA for export of Inkjoy Gel Refills various colour and sizes and Profile Refill various colour and sizes against import of Stainless Steel wire of various sizes, Tungsten Carbide balls etc.                                                                                                                                             |                                                    |                                                   |           |
|     | <b>Decision:</b> NC considered the case as per agenda and heard the presentation given by the representatives of the firm appeared for PH. The Committee observed that the firm has confusion over the wastage allowed on the export product and cleared their confusion to the satisfaction. Hence the Committee decided to maintain “Status Quo” of the decision taken in M.No.13/85 dated 10.10.2019 on the above mentioned AA.<br><br>RA may take suitable consequential action accordingly. |                                                    |                                                   |           |

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| M03 | <b>Case No. M-03</b> | Party Name: M/s | Meet No/Date:01/85-<br>ALC3/2021 | <b>Withdrawn</b> |
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|  | HQ File :<br>01/85/050/00007/AM19/<br>DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :<br>04/24/040/00297/<br>AM 19 | Lic.No/Ecom No.<br>0410165426 dated<br>08.04.2019 |  |
|  | <b>Subject</b> Application of M/s Reynold Pens India Pvt. Ltd. for modification of norms fixed under Para 4.07 of HBP, 2015-20, of the above mentioned AA for export of Inkjoy Gel Refills various colour and sizes and Profile Refill various colour and sizes against import of Statinless Steel wire of various sizes, Tungsten Carbide balls etc.                                                                                                                                            |                                         |                                                   |  |
|  | <b>Decision:</b> NC considered the case as per agenda and heard the presentation given by the representatives of the firm appeared for PH. The Committee observed that the firm has confusion over the wastage allowed on the export product and cleared their confusion to the satisfaction. Hence the Committee decided to maintain "Status Quo" of the decision taken in M.No.09/85 dated 08.08.2019 on the above mentioned AA.<br><br>RA may take suitable consequential action accordingly. |                                         |                                                   |  |

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|     | <b>Case No. M-04</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | Party Name: M/s Reynold Pens India Pvt. Ltd. | Meet No/Date:01/85-ALC3/2021<br>08.04.2021        | Withdrawn |
| M04 | HQ File :<br>01/85/050/00121/AM19/<br>DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :<br>04/24/040/00240/<br>AM 18      | Lic.No/Ecom No.<br>0410164055 dated<br>08.03.2018 |           |
|     | <b>Subject</b> Application of M/s Reynold Pens India Pvt. Ltd. for modification of norms fixed under Para 4.07 of HBP, 2015-20, of the above mentioned AA for export of Inkjoy Gel Refills various colour and sizes and Profile Refill various colour and sizes against import of Statinless Steel wire of various sizes, Tungsten Carbide balls etc.                                                                                                                                            |                                              |                                                   |           |
|     | <b>Decision:</b> NC considered the case as per agenda and heard the presentation given by the representatives of the firm appeared for PH. The Committee observed that the firm has confusion over the wastage allowed on the export product and cleared their confusion to the satisfaction. Hence the Committee decided to maintain "Status Quo" of the decision taken in M.NO.10/85 dated 22.08.2019 on the above mentioned AA.<br><br>RA may take suitable consequential action accordingly. |                                              |                                                   |           |

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| M-05 | <b>Case No. M-05</b> | Party Name: M/s Aromatic Ingredients | Meet No/Date:01/85-ALC3/2021 | Status: Deferred |
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|  | HQ File :<br>01/85/171/00037/AM20-<br>DES.VI                                                                                                                                                                                                                                                                                                                                                    | RA F.No. | Ecom/AA No. & Date | Defer<br>Date:24.06.2021 |
|  | <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Olibanum Resinoid" against import of "Olibanum Gum".                                                                                                                                                                           |          |                    |                          |
|  | <b>Decision:</b> NC considered the case as per agenda and noted that the Technical Authority, i.e, Tech.1 has proposed to call the firm for PH to understand the composition, manufacturing process, wastage generated etc. in the above mentioned export product. The Committee therefore, decided to call the firm for PH in the next meeting.<br><br>The case stands deferred to 24.06.2021. |          |                    |                          |

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| M-06 | <b><u>Case No. M-06</u></b>                                                                                                                                                                                                                                                                                                                                                                     | Party Name: M/s<br>Aromatic Ingredients<br>(p) Ltd. | Meet No/Date:01/85-<br>ALC3/2021<br>08.04.2021 | <b>Status: Deferred</b>  |
|      | HQ File :<br>01/85/171/00036/AM20-<br>DES.VI                                                                                                                                                                                                                                                                                                                                                    | RA F.No.                                            | Ecom/AA No. & Date                             | Defer<br>Date:24.06.2021 |
|      | <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Olibanum Oil" against import of "Olibanum Gum".                                                                                                                                                                                |                                                     |                                                |                          |
|      | <b>Decision:</b> NC considered the case as per agenda and noted that the Technical Authority, i.e, Tech.1 has proposed to call the firm for PH to understand the composition, manufacturing process, wastage generated etc. in the above mentioned export product. The Committee therefore, decided to call the firm for PH in the next meeting.<br><br>The case stands deferred to 24.06.2021. |                                                     |                                                |                          |

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| M-07 | <b><u>Case No. M-07</u></b>                  | Party Name: M/s<br>Aromatic Ingredients<br>(p) Ltd. | Meet No/Date:01/85-<br>ALC3/2021<br>08.04.2021 | <b>Status: Deferred</b>  |
|      | HQ File :<br>01/85/171/00047/AM20-<br>DES.VI | RA F.No.                                            | Ecom/AA No. & Date                             | Defer<br>Date:24.06.2021 |

  
 प्रद्युम्न साहू / PRADYUMNA SAHU  
 उप महानिदेशक विदेश व्यापार  
 Deputy Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Ministry of Foreign Trade



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|  | <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Elemi Oil" against import of "Elemi Gum".                                                                                                                                                                                      |  |  |
|  | <b>Decision:</b> NC considered the case as per agenda and noted that the Technical Authority, i.e, Tech.1 has proposed to call the firm for PH to understand the composition, manufacturing process, wastage generated etc. in the above mentioned export product. The Committee therefore, decided to call the firm for PH in the next meeting.<br><br>The case stands deferred to 24.06.2021. |  |  |

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| M-08 | <b>Case No. M-08</b>                                                                                                                                                                                                                                                                                                                                                                            | Party Name: M/s Aromatic Ingredients (p) Ltd. | Meet No/Date: 01/85-ALC3/2021<br>08.04.2021 | Status: Deferred          |
|      | HQ File :<br>01/85/171/00048/AM20-DES.VI                                                                                                                                                                                                                                                                                                                                                        | RA F.No.                                      | Ecom/AA No. & Date                          | Defer<br>Date: 24.06.2021 |
|      | <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Chilly Chipotle Oleoresin" against import of "Chilly Chipotle".                                                                                                                                                                |                                               |                                             |                           |
|      | <b>Decision:</b> NC considered the case as per agenda and noted that the Technical Authority, i.e, Tech.1 has proposed to call the firm for PH to understand the composition, manufacturing process, wastage generated etc. in the above mentioned export product. The Committee therefore, decided to call the firm for PH in the next meeting.<br><br>The case stands deferred to 24.06.2021. |                                               |                                             |                           |

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| M-09 | <b>Case No. M-09</b>                                                                                                                                                                                                  | Party Name: M/s Aromatic Ingredients (p) Ltd. | Meet No/Date: 01/85-ALC3/2021<br>08.04.2021 | Status: Deferred          |
|      | HQ File :<br>01/85/171/00046/AM20-DES.VI                                                                                                                                                                              | RA F.No.                                      | Ecom/AA No. & Date                          | Defer<br>Date: 24.06.2021 |
|      | <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Labdanum Resinoid" against import of "Labdanum Gum". |                                               |                                             |                           |



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|  | <p><b>Decision:</b> NC considered the case as per agenda and noted that the Technical Authority, i.e, Tech.1 has proposed to call the firm for PH to understand the composition, manufacturing process, wastage generated etc. in the above mentioned export product. The Committee therefore, decided to call the firm for PH in the next meeting.</p> <p>The case stands deferred to 24.06.2021.</p> |  |  |  |
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| M-10 | <b>Case No. M-10</b>                                                                                                                                                                                                                                                                                                                                                                                   | Party Name: M/s Aromatic Ingredients (p) Ltd. | Meet No/Date:01/85-ALC3/2021<br>08.04.2021 | <b>Status: Deferred</b>  |
|      | HQ File :<br>01/85/171/00039/AM20-DES.VI                                                                                                                                                                                                                                                                                                                                                               | RA F.No.                                      | Ecom/AA No. & Date                         | Defer<br>Date:24.06.2021 |
|      | <p><b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Myrrhe Oil" against import of "Myrrhe Gum".</p>                                                                                                                                                                                    |                                               |                                            |                          |
|      | <p><b>Decision:</b> NC considered the case as per agenda and noted that the Technical Authority, i.e, Tech.1 has proposed to call the firm for PH to understand the composition, manufacturing process, wastage generated etc. in the above mentioned export product. The Committee therefore, decided to call the firm for PH in the next meeting.</p> <p>The case stands deferred to 24.06.2021.</p> |                                               |                                            |                          |

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| M-11 | <b>Case No. M-11</b>                                                                                                                                                                                                                                                                                                                                                                                   | Party Name: M/s Aromatic Ingredients (p) Ltd. | Meet No/Date:01/85-ALC3/2021<br>08.04.2021 | <b>Status: Deferred</b>  |
|      | HQ File :<br>01/85/171/00044/AM20-DES.VI                                                                                                                                                                                                                                                                                                                                                               | RA F.No.                                      | Ecom/AA No. & Date                         | Defer<br>Date:24.06.2021 |
|      | <p><b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Opoponax Resinoid" against import of "Opoponax Gum"</p>                                                                                                                                                                            |                                               |                                            |                          |
|      | <p><b>Decision:</b> NC considered the case as per agenda and noted that the Technical Authority, i.e, Tech.1 has proposed to call the firm for PH to understand the composition, manufacturing process, wastage generated etc. in the above mentioned export product. The Committee therefore, decided to call the firm for PH in the next meeting.</p> <p>The case stands deferred to 24.06.2021.</p> |                                               |                                            |                          |

  
 प्रद्युम्न साहू / PRADYUMNA SAHU  
 उप महानिदेशक विदेश व्यापार  
 Deputy Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय



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| M-12 | <b>Case No. M-12</b>                                                                                                                                                                                                                                                                                                                                                                            | Party Name: M/s<br>Aromatic Ingredients<br>(p) Ltd. | Meet No/Date:01/85-<br>ALC3/2021<br>08.04.2021 | Status: Deferred         |
|      | HQ File :<br>01/85/171/00043/AM20-<br>DES.VI                                                                                                                                                                                                                                                                                                                                                    | RA F.No.                                            | Ecom/AA No. & Date                             | Defer<br>Date:24.06.2021 |
|      | <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Elemi Resinoid" against import of "Elemi Gum".                                                                                                                                                                                 |                                                     |                                                |                          |
|      | <b>Decision:</b> NC considered the case as per agenda and noted that the Technical Authority, i.e, Tech.1 has proposed to call the firm for PH to understand the composition, manufacturing process, wastage generated etc. in the above mentioned export product. The Committee therefore, decided to call the firm for PH in the next meeting.<br><br>The case stands deferred to 24.06.2021. |                                                     |                                                |                          |

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| M-13 | <b>Case No. M-13</b>                                                                                                                                                                                                                                                                                                                                                                            | Party Name: M/s<br>Aromatic Ingredients<br>(p) Ltd. | Meet No/Date:01/85-<br>ALC3/2021<br>08.04.2021 | Status: Deferred         |
|      | HQ File :<br>01/85/171/00042/AM20-<br>DES.VI                                                                                                                                                                                                                                                                                                                                                    | RA F.No.                                            | Ecom/AA No. & Date                             | Defer<br>Date:24.06.2021 |
|      | <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Opoponax Oil" against import of "Opoponax Gum".                                                                                                                                                                                |                                                     |                                                |                          |
|      | <b>Decision:</b> NC considered the case as per agenda and noted that the Technical Authority, i.e, Tech.1 has proposed to call the firm for PH to understand the composition, manufacturing process, wastage generated etc. in the above mentioned export product. The Committee therefore, decided to call the firm for PH in the next meeting.<br><br>The case stands deferred to 24.06.2021. |                                                     |                                                |                          |

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| M-14 | <b>Case No. M-14</b> | Party Name: M/s<br>Aromatic Ingredients<br>(p) Ltd. | Meet No/Date:01/85-<br>ALC3/2021<br>08.04.2021 | Status: Deferred |
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|  | HQ File :<br>01/85/171/00038/AM20-DES.VI                                                                                                                                                                                                                                                                                                                                                        | RA F.No. | Ecom/AA No. & Date | Defer<br>Date:24.06.2021 |
|  | <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "MyrrheResinoid" against import of "Myrrhe Gum".                                                                                                                                                                                |          |                    |                          |
|  | <b>Decision:</b> NC considered the case as per agenda and noted that the Technical Authority, i.e, Tech.1 has proposed to call the firm for PH to understand the composition, manufacturing process, wastage generated etc. in the above mentioned export product. The Committee therefore, decided to call the firm for PH in the next meeting.<br><br>The case stands deferred to 24.06.2021. |          |                    |                          |

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| M-15 | <b>Case No. M-15</b>                                                                                                                                                                                                                                                                                                                                                                            | Party Name: M/s<br>Aromatic Ingredients<br>(p) Ltd. | Meet No/Date:01/85-<br>ALC3/2021<br>08.04.2021 | <b>Status: Deferred</b>  |
|      | HQ File :<br>01/85/171/00041/AM20-DES.VI                                                                                                                                                                                                                                                                                                                                                        | RA F.No.                                            | Ecom/AA No. & Date                             | Defer<br>Date:24.06.2021 |
|      | <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "BenjoinResinoid" against import of "Benjoin Gum".                                                                                                                                                                              |                                                     |                                                |                          |
|      | <b>Decision:</b> NC considered the case as per agenda and noted that the Technical Authority, i.e, Tech.1 has proposed to call the firm for PH to understand the composition, manufacturing process, wastage generated etc. in the above mentioned export product. The Committee therefore, decided to call the firm for PH in the next meeting.<br><br>The case stands deferred to 24.06.2021. |                                                     |                                                |                          |

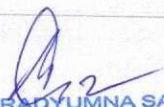
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| M-16 | <b>Case No. M-16</b>                                                                                                                                                                                                             | Party Name: M/s<br>Aromatic Ingredients<br>(p) Ltd. | Meet No/Date:01/85-<br>ALC3/2021<br>08.04.2021 | <b>Status: Deferred</b>  |
|      | HQ File :<br>01/85/171/00040/AM20-DES.VI                                                                                                                                                                                         | RA F.No.                                            | Ecom/AA No. & Date                             | Defer<br>Date:24.06.2021 |
|      | <b>Subject:</b> Application for issuance of Advance Authorization under Para 4.06 of HBP, 2015-20, submitted by M/s. Aromatic Ingredients (p) Ltd for export of "Jalapeno Chilly Oleoresin" against import of "Jalapeno Chilly". |                                                     |                                                |                          |



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|  | <p><b>Decision:</b> NC considered the case as per agenda and noted that the Technical Authority, i.e, Tech.1 has proposed to call the firm for PH to understand the composition, manufacturing process, wastage generated etc. in the above mentioned export product. The Committee therefore, decided to call the firm for PH in the next meeting.</p> <p>The case stands deferred to 24.06.2021.</p> |  |  |  |
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| M-17 | <b>Case No. M-17</b>                                                                                                                                                                                                                                                                                                                                            | Party Name: M/s. KIOCL Limited | Meet No/Date:01/85-ALC3/2021<br>08.04.2021 | <b>Status: Deferred</b>  |
|      | HQ File :01/85/171/00015/AM20/DES.VI                                                                                                                                                                                                                                                                                                                            | RA F.No.                       | Ecom/AA No. & Date                         | Defer<br>Date:24.06.2021 |
|      | <p><b>Subject:</b> Application of the firm for modification of SION C-498 for export of Iron Ore Pellets.</p>                                                                                                                                                                                                                                                   |                                |                                            |                          |
|      | <p><b>Decision:</b> NC considered the case as per agenda and noted the comments furnished by the Technical Authority, i.e, Ministry of Steel vide their OM No. 2(15)/2019-TD dated 06.04.2021 on the proposed modification of SION C-498 and directed the Committee Secretariat to examine the case on file.</p> <p>The case stands deferred to 24.06.2021.</p> |                                |                                            |                          |

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| M-18 | <b>Case No. M-18</b>                                                                                                  | Party Name: M/s Latiyal Handicrafts Private Limited | Meet No/Date:01/85-ALC3/2021<br>08.04.2021 | <b>Approved</b> |
|      | HQ File : 01/85/050/00333/AM19-DES.VI                                                                                 | RA F.No. 13/24/040/00130/AM 19                      | Ecom/AA No. & Date 1310049220, 28.02.2019  |                 |
|      | <p><b>Subject:</b> Application for fixation of norms for export of Wooden Furniture against import of Oak Lumber.</p> |                                                     |                                            |                 |

  
 प्रद्युम्न साहू/PRADYUMNA SAHU  
 उप महानिदेशक विदेश व्यापार  
 Deputy Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग/Deptt. of Commerce  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi



**Decision:** NC considered the case as per agenda and decided to fix the norms of the above mentioned AA of the firm on the basis of the comments of the Technical Authority, i.e., DPIIT furnished vide OM No. P-47011/218/2019-TSW dated 13.03.2021 allowing the following inputs;

| S.No. | Export Item                                                                                                                                                                             | Quantity      | Import Item                        | Quantity                                        |
|-------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------|------------------------------------|-------------------------------------------------|
| 1.    | Wooden Furniture (Content 397.089 CBM of Oak Wood) (Namely Round Coffee table, Rectangle Dining Table, Round Dining Table, Round Side Table, Large Drawer Chest and Small Drawer Chest) | 1400.000 Nos. | Relevant Quality Oak Lumber (Wood) | 1.30 Cubic Metre/Cubic Metre Content in Export. |
| 2.    | Wooden Furniture (Content 141.817 CBM of Oak Wood) (Namely Round Coffee table, Rectangle Dining Table, Round Dining Table, Round Side Table, Large Drawer Chest and Small Drawer Chest) | 500.000 Nos.  | Relevant Quality Oak Lumber (Wood) | 1.30 Cubic Metre/Cubic Metre Content in Export. |
| 3.    | Wooden Furniture (Content 28.364 CBM of Oak Wood) (Namely Round Coffee table, Rectangle Dining Table, Round Dining Table, Round Side Table, Large Drawer Chest and Small Drawer Chest)  | 100.000 Nos.  | Relevant Quality Oak Lumber (Wood) | 1.30 Cubic Metre/Cubic Metre Content in Export. |

RA may take suitable consequential action accordingly.

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| M 19 | <b>Case No. M-19</b>                         | Party Name: M/s MPD Industries Pvt. Ltd. | Meet No/Date:01/85-ALC3/2021<br>08.04.2021                        | Approved |
|      | HQ File :<br>01/85/171/00159/AM21/<br>DES.VI | RLA File :<br>56/24/040/00031/<br>AM 21  | Lic.No/Ecom No.<br>11/89/001/64100/0711/1<br>654 dated 19.10.2020 |          |

  
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 Deputy Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Director General of Foreign Trade



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|                                                        | <b>Subject</b> Application of M/s MPD Industries Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Fatty Acid (MFAT) against import of Crude Degummed Soyabean Oil (Edible Grade).             |          |
|                                                        | <b>Decision:</b> NC considered the case as per agenda and decided to fix the norms of the above mentioned AA of the firm on the basis of the comments of the Technical Authority, i.e Tech.1 allowing the following inputs; |          |
|                                                        | Export Item.                                                                                                                                                                                                                |          |
|                                                        | M Fatty Acid (Soya Fatty Acid)                                                                                                                                                                                              | 1.000 MT |
|                                                        | Import Item                                                                                                                                                                                                                 |          |
|                                                        | Crude Degummed Soyabean Oil<br>(For Industrial Purpose)                                                                                                                                                                     | 1.085 MT |
| RA may take suitable consequential action accordingly. |                                                                                                                                                                                                                             |          |

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| M20 | <b>Case No. M-20</b>                                                                                                                                                                                                                                                                                                                                                                                    | Party Name: M/s MPD Industries Pvt. Ltd. | Meet No/Date: 01/85-ALC3/2021<br>08.04.2021                       | Rejected |
|     | HQ File :<br>01/85/171/00160/AM21/<br>DES.VI                                                                                                                                                                                                                                                                                                                                                            | RLA File :<br>56/24/040/00030/<br>AM 21  | Lic.No/Ecom No.<br>11/89/001/64100/0710/5<br>588 dated 16.10.2020 |          |
|     | <b>Subject</b> Application of M/s MPD Industries Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Alkyd Resin against import of Crude Degummed Soyabean Oil (Edible Grade), Pentaerithritol and Pathalic Anhydride.                                                                                                                                                       |                                          |                                                                   |          |
|     | <b>Decision:</b> NC considered the case as per agenda and noted the following observations of Technical Authority, i.e., Tech.2 on the above mentioned application of the firm submitted for fixation of norms under Para 4.06 of HBP, 2015-20;                                                                                                                                                         |                                          |                                                                   |          |
|     | <p>“ Export Item – Alkyd Resin – 200000.000 Kg.</p> <p>As per the reply received from the firm, it is noted that the firm intends to amend import item No.1 to read as Crude Degummed Soyabean Oil by deleting Edible Grade. However, as per CoA now furnished, % FFA content is 0.28% which refers to Edible Grade only. Secondly, % solid content is stated to be varying from 70% to 100% and no</p> |                                          |                                                                   |          |



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|  | <p>specific % content is given. It is not known how the requirement of import have been worked out without specific Resin content in Export Product.</p> <p>In view of above, it is felt, no specific norms can be suggested/worked out under Para 4.06 of HBP”.</p> <p>The Committee with due deliberation of the facts as stated above decided to reject the application for fixation of norms under Para 4.06 of HBP.</p> <p>RA may take suitable consequential action accordingly.</p> |
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| M21 | <b>Case No. M-21</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name: M/s AdaniWilmar Ltd. | Meet No/Date:01/85-ALC3/2021<br>08.04.2021 | <b>Status: Deferred</b>  |
|     | HQ File :<br>01/85/171/00011/AM21/<br>DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | RLA File :                       | Lic.No/Ecom No.                            | Defer<br>Date:24.06.2021 |
|     | <b>Subject</b> Request of M/s AdaniWilmar Ltd. for Modification of SION E-124 for export item Refined Sunflower Oil (Edible Grade)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |                                  |                                            |                          |
|     | <p><b>Decision:</b> NC considered the case as per agenda and noted that the technical comments and MoFPI and recommendations from IOPEPC have been received for the proposed modification of SION. The Committee observed that for modification of SION E-124 with change of FFA content, there will be a direct effect on quantity of import items. Accordingly, the firm was issued DL on 23.03.2021 to furnish clarifications on this effect. Simultaneously, it was decided to seek comments from FSSAI on the proposed change of FFA in import items as mentioned in the existing SION E-124. Reply from the firm and also from FSSAI is awaited. The Committee decided to send reminder to the firm and FSSAI to furnish their comments at the earliest.</p> <p>The case stands deferred to 24.06.2021.</p> |                                  |                                            |                          |

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| M22 | <b>Case No. M-22</b>               | Party Name: M/s AdaniWilmar Ltd. | Meet No/Date:01/85-ALC3/2021<br>08.04.2021 | <b>Status: Deferred</b>  |
|     | HQ File :<br>01/85/171/00008/AM21/ | RLA File :                       | Lic.No/Ecom No.                            | Defer<br>Date:24.06.2021 |

  
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 उप महानिदेशक विदेश व्यापार  
 Deputy Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Foreign Trade



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| DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            |  |  |  |
| <b>Subject</b> Request of M/s AdaniWilmar Ltd. for Modification of SION E-121 for export item Refined Soyabean (edible grade).                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |  |  |  |
| <p><b>Decision:</b> NC considered the case as per agenda and noted that the technical comments and MoFPI and recommendations from IOPEPC have been received for the proposed modification of SION. The Committee observed that for modification of SION E-124 with change of FFA content, there will be a direct effect on quantity of import items. Accordingly, the firm was issued DL on 23.03.2021 to furnish clarifications on this effect. Simultaneously, it was decided to seek comments from FSSAI on the proposed change of FFA in import items as mentioned in the existing SION E-124. Reply from the firm and also from FSSAI is awaited. The Committee decided to send reminder to the firm and FSSAI to furnish their comments at the earliest.</p> <p>The case stands deferred to 24.06.2021.</p> |  |  |  |

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| M23 | <b>Case No. M-23</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | Party Name: M/s. Ferrero India Pvt. Ltd. | Meet No/Date:01/85-ALC3/2021<br>08.04.2021    | Status: Deferred         |
|     | HQ File :01/85/050/00144/AM17/DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RA F.No.                                 | Ecom/AA No. & Date<br>0310809574 , 02.12.2016 | Defer<br>Date:24.06.2021 |
|     | <p><b>Subject:</b> Application of M/s Ferrero India Pvt. Ltd. for fixation of norms in respect of Ecom./AA No. 0310809574 , Dated 02.12.2016 for export of Kinder Joy Chocolate against import of Panello Cocoa Polverizz (Cocoa Powder), etc.</p> <p><b>Decision:</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments.</p> <p>The case stands deferred to 24.06.2021.</p> |                                          |                                               |                          |

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| M24 | <b>Case No. M-24</b>                                                                                                                                                                        | Party Name: M/s. Ferrero India Pvt. Ltd. | Meet No/Date:01/85-ALC3/2021<br>08.04.2021    | Status: Deferred         |
|     | HQ File :01/85/050/00121/AM17/DES.VI                                                                                                                                                        | RA F.No.                                 | Ecom/AA No. & Date<br>0310809128 , 11.11.2016 | Defer<br>Date:24.06.2021 |
|     | <p><b>Subject:</b> Application of M/s Ferrero India Pvt. Ltd. for fixation of norms in respect of Ecom./AA No. 0310809128 , dated 11.11.2016 for export of Kinder Joy Chocolate against</p> |                                          |                                               |                          |



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|  | import of Panello Cocoa Polverizz (Cocoa Powder), etc.                                                                                                                                                                                                                                                                           |
|  | <p><b>Decision:</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments.</p> <p>The case stands deferred to 24.06.2021.</p> |

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| M25 | <b>Case No. M-25</b>                                                                                                                                                                                                                                                                                                             | Party Name: M/s. Ferrero India Pvt. Ltd. | Meet No/Date:01/85-ALC3/2021<br>08.04.2021    | Status: Deferred         |
|     | HQ File :01/85/050/00028/AM17/DES.VI                                                                                                                                                                                                                                                                                             | RA F.No.                                 | Ecom/AA No. & Date<br>0310804160 , 25.04.2016 | Defer<br>Date:24.06.2021 |
|     | <p><b>Subject:</b> Application of M/s Ferrero India Pvt. Ltd. for fixation of norms in respect of Ecom./AA No. 0310804160 , dated 25.04.2016 for export of Kinder Joy Chocolate against import of Panello Cocoa Polverizz (Cocoa Powder), etc.</p>                                                                               |                                          |                                               |                          |
|     | <p><b>Decision:</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments.</p> <p>The case stands deferred to 24.06.2021.</p> |                                          |                                               |                          |

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| M26 | <b>Case No. M-26</b>                                                                                                                                                                                                                                                                                                             | Party Name: M/s. Ferrero India Pvt. Ltd. | Meet No/Date:01/85-ALC3/2021<br>08.04.2021    | Status: Deferred         |
|     | HQ File :01/85/050/00145/AM17/DES.VI                                                                                                                                                                                                                                                                                             | RA F.No.                                 | Ecom/AA No. & Date<br>0310809572 , 02.12.2016 | Defer<br>Date:24.06.2021 |
|     | <p><b>Subject:</b> Application of M/s Ferrero India Pvt. Ltd. for fixation of norms in respect of Ecom./AA No. 0310809572 , dated 02.12.2016 for export of Kinder Joy Chocolate against import of Panello Cocoa Polverizz (Cocoa Powder), etc.</p>                                                                               |                                          |                                               |                          |
|     | <p><b>Decision:</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments.</p> <p>The case stands deferred to 24.06.2021.</p> |                                          |                                               |                          |

  
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 Directorate General of Foreign Trade



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| M27                                                                                                                                                                                                                                                                        | <b>Case No. M-27</b>                 | Party Name: M/s. Ferrero India Pvt. Ltd. | Meet No/Date:01/85-ALC3/2021<br>08.04.2021    | Status: Deferred         |
|                                                                                                                                                                                                                                                                            | HQ File :01/85/050/00049/AM17/DES.VI | RA F.No.                                 | Ecom/AA No. & Date<br>0310804207 , 26.04.2016 | Defer<br>Date:24.06.2021 |
| <b>Subject:</b> Application of M/s Ferrero India Pvt. Ltd. for fixation of norms in respect of Ecom./AA No. 0310804207 ,dated 26.04.2016 for export of Kinder Joy Chocolate against import of Panello Cocoa Polverizz (Cocoa Powder), etc.                                 |                                      |                                          |                                               |                          |
| <b>Decision:</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments. |                                      |                                          |                                               |                          |
| The case stands deferred to 24.06.2021.                                                                                                                                                                                                                                    |                                      |                                          |                                               |                          |

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| M28                                                                                                                                                                                                                                                                        | <b>Case No. M-28</b>        | Party Name: M/s. Ferrero India Pvt. Ltd. | Meet No/Date:01/85-ALC3/2021<br>08.04.2021   | Status: Deferred         |
|                                                                                                                                                                                                                                                                            | 01/85/050/00050/AM17/DES.VI | RA F.No.                                 | Ecom/AA No. & Date<br>0310805006, 30.05.2016 | Defer<br>Date:24.06.2021 |
| <b>Subject:</b> Application of M/s Ferrero India Pvt. Ltd. for fixation of norms in respect of Ecom./AA No. 0310805006, dated 30.05.2016 for export of Kinder Joy Chocolate against import of Panello Cocoa Polverizz (Cocoa Powder), etc.                                 |                             |                                          |                                              |                          |
| <b>Decision:</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments. |                             |                                          |                                              |                          |
| The case stands deferred to 24.06.2021.                                                                                                                                                                                                                                    |                             |                                          |                                              |                          |

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| M29                                                                                                                                                                                                                                        | <b>Case No. M-29</b>        | Party Name: M/s. Ferrero India Pvt. Ltd. | Meet No/Date:01/85-ALC3/2021<br>08.04.2021   | Status: Deferred         |
|                                                                                                                                                                                                                                            | 01/85/050/00051/AM17/DES.VI | RA F.No.                                 | Ecom/AA No. & Date<br>0310805007, 30.05.2016 | Defer<br>Date:24.06.2021 |
| <b>Subject:</b> Application of M/s Ferrero India Pvt. Ltd. for fixation of norms in respect of Ecom./AA No. 0310805007, Dated 30.05.2016 for export of Kinder Joy Chocolate against import of Panello Cocoa Polverizz (Cocoa Powder), etc. |                             |                                          |                                              |                          |



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|  | <p><b>Decision:</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments.</p> <p>The case stands deferred to 24.06.2021.</p> |  |  |  |
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| M30 | <b>Case No. M-30</b>                                                                                                                                                                                                                                                                                                             | Party Name: M/s. Ferrero India Pvt. Ltd. | Meet No/Date:01/85-ALC3/2021<br>08.04.2021   | Status: Deferred         |
|     | 01/85/050/00053/AM17D ES.VI                                                                                                                                                                                                                                                                                                      | RA F.No.                                 | Ecom/AA No. & Date<br>0310804206, 26.04.2016 | Defer<br>Date:24.06.2021 |
|     | <p><b>Subject:</b> Application of M/s Ferrero India Pvt. Ltd. for fixation of norms in respect of Ecom./AA No. 0310804206, dated 26.04.2016 for export of Kinder Joy Chocolate against import of Panello Cocoa Polverizz (Cocoa Powder), etc.</p>                                                                                |                                          |                                              |                          |
|     | <p><b>Decision:</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments.</p> <p>The case stands deferred to 24.06.2021.</p> |                                          |                                              |                          |

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| M31 | <b>Case No. M-31</b>                                                                                                                                                                                                                                                                                                             | Party Name: M/s. Ferrero India Pvt. Ltd. | Meet No/Date:01/85-ALC3/2021<br>08.04.2021    | Status: Deferred         |
|     | 01/85/050/00122/AM17/ DES.VI                                                                                                                                                                                                                                                                                                     | RA F.No.                                 | Ecom/AA No. & Date<br>0310809127 , 11.11.2016 | Defer<br>Date:24.06.2021 |
|     | <p><b>Subject:</b> Application of M/s Ferrero India Pvt. Ltd. for fixation of norms in respect of Ecom./AA No. 0310809127 , dated 11.11.2016 for export of Kinder Joy Chocolate against import of Panello Cocoa Polverizz (Cocoa Powder), etc.</p>                                                                               |                                          |                                               |                          |
|     | <p><b>Decision:</b> NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments, which is awaited. The Committee decided to request MoFPI to expedite their comments.</p> <p>The case stands deferred to 24.06.2021.</p> |                                          |                                               |                          |

  
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 Deputy Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 General of Foreign Trade



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| M32 | Case No. M-32                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name: M/s FrigorificoAllana Private Limited | Meet No/Date:01/85-ALC3/2021<br>08.04.2021       | Approved |
|     | HQ File :<br>01/85/171/00151/AM21/<br>DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :<br>03/94/040/00458/A<br>M21            | Lic.No/Ecom No.<br>03/88/146/47800/0704/7<br>292 |          |
|     | <b>Subject:</b> Application of M/s FrigorificoAllana Private Limited for fixation of norms under Para 4.06 of HBP, 2015-20, for export of “Refined Bleached Deodarized Palm olein, etc.” against import of “Crude Palm Oil”.                                                                                                                                                                                                                                                          |                                                   |                                                  |          |
|     | <b>Decision:</b> NC considered the case as per agenda and decided to fix the norms of the above mentioned application of the firm under Para 4.06 of HBP, on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No.E-14011/35/2019-ED dated 11 <sup>th</sup> March, 2021 allowing the following inputs with adjustment of by-products e.g. Palm Fatty Acid and RBD Palm Stearin;                                                                     |                                                   |                                                  |          |
|     | Export Item                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                                   |                                                  |          |
|     | Refined Bleached Deodarized Palm Olein                                                                                                                                                                                                                                                                                                                                                                                                                                                |                                                   | 1000.000 MT                                      |          |
|     | Refined Bleached Deodarized Palm Stearin                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                                   | 220.000 MT                                       |          |
|     | Import Item                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                                   |                                                  |          |
|     | Crude Palm Oil                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                                   | 1221.000 MT                                      |          |
|     | <p>The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP &amp; norms are valid for one year from the date of uploading the minutes in DGFT website.</p> <p>No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.</p> <p>RA may take suitable consequential action accordingly.</p> |                                                   |                                                  |          |

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|-----|------------------------------------|-------------------------------------------------|--------------------------------------------|----------|
| M33 | <b>Case No. M-33</b>               | Party Name: M/s Drytech Processes (I) Pvt. Ltd. | Meet No/Date:01/85-ALC3/2021<br>08.04.2021 | Approved |
|     | HQ File :<br>01/85/171/00171/AM21/ | RLA File :<br>03/AA/040/19278/A                 | Lic.No/Ecom No.<br>ARNADVCAPPLY00813       |          |

प्रद्युम्न साहू / PRADYUMNA SAHU  
 सचिव, महानिदेशक, विदेश व्यापार  
 Joint Secretary, Director of Foreign Trade



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|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------|-----------------------------|--|
| DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | M21                                                          | 971AM21<br>dated 14.01.2021 |  |
| <b>Subject</b> Application of M/s Drytech Processes (I) Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat), Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat), and Vegetable Fatbase Powder (Containing 31% to 33% Palm Fat) against import of Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Acid Casein.                                                               |                                                              |                             |  |
| <b>Decision:</b> NC considered the case as per agenda and decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide their OM No. 4(18)/2014-DGFT dated 08.03.2021 allowing the following inputs;                                                                                                                                                                                             |                                                              |                             |  |
| Export Item                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                                              |                             |  |
| 1                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Vegitable Fatbase powder (containing 27% to 29% of Palm Fat) | 1200.000 MT                 |  |
| 2                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Vegitable Fatbase powder (containing 34% to 36% of Palm Fat) | 400.000 MT                  |  |
| 3                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Vegitable Fatbase powder (containing 31% to 33% of Palm Fat) | 125.000 MT                  |  |
| Import Item                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                                              |                             |  |
| 1                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Refined Bleached and Deodorized Palmolein (RBD Palmolein)    | 514.000 MT                  |  |
| 2                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Acid Casein                                                  | 35.000 MT                   |  |
| <p>The above fixation of adhoc norms is valid for present application under para 4.06 of HBP &amp; norms are valid for one year from the date of uploading the minutes in DGFT website.</p> <p>No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.</p> <p>RA may take suitable consequential action accordingly.</p> |                                                              |                             |  |

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|------|----------------------------------------------|-------------------------------------------------------|-------------------------------------------------|----------|
| M-34 | <b>Case No. M-34</b>                         | Party Name: M/s<br>Drytech Processes<br>(I) Pvt. Ltd. | Meet No/Date:01/85-<br>ALC3/2021<br>08.04.2021  | Approved |
|      | HQ File :<br>01/85/171/00170/AM21/<br>DES.VI | RLA File :<br>03/AA/040/19258/A<br>M21                | Lic.No/Ecom No.<br>ARNADVCAPPLY00834<br>918AM21 |          |

  
 प्रद्युम्न साहू/PRADYUMNA SAHU  
 उप महानिदेशक विदेश व्यापार  
 Deputy Director General of Foreign Trade  
 निदेश व्यापार महानिदेशालय



dated 16.01.2021

**Subject** Application of M/s Drytech Processes (I) Pvt. Ltd. for fixation of norms under Para 4.06 of HBP, 2015-20, for export of Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat), Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat), and Vegetable Fatbase Powder (Containing 31% to 33% Palm Fat) against import of Refined Bleached and Deodorized Palmolein (RBD Palmolein) and Acid Casein.

**Decision:** NC considered the case as per agenda and decided to fix the adhoc norms under Para 4.06 of HBP, 2015-20 on the basis of the comments furnished by the Technical Authority, i.e., MoFPI vide their OM No. 4(18)/2014-DGFT dated 08.03.2021 allowing the following inputs;

**Export Item**

|   |                                                              |             |
|---|--------------------------------------------------------------|-------------|
| 1 | Vegitable Fatbase powder (containing 27% to 29% of Palm Fat) | 1200.000 MT |
| 2 | Vegitable Fatbase powder (containing 34% to 36% of Palm Fat) | 400.000 MT  |
| 3 | Vegitable Fatbase powder (containing 31% to 33% of Palm Fat) | 125.000 MT  |

**Import Item**

|   |                                                           |            |
|---|-----------------------------------------------------------|------------|
| 1 | Refined Bleached and Deodorized Palmolein (RBD Palmolein) | 514.000 MT |
| 2 | Acid Casein                                               | 35.000 MT  |

The above fixation of adhoc norms is valid for present application under para 4.06 of HBP & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take suitable consequential action accordingly.

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|-----|---------------------------------------|----------------------------------------------|--------------------------------------------------------|------------------------|
| M35 | <b>Case No. M-35</b>                  | Party Name: M/s. Glamy Candy Private Limited | Meet No/Date: 01/85-ALC3/2021<br>08.04.2021            | Status: Deferred       |
|     | HQ File : 01/85/050/00040/AM20/DES.VI | RLA File : 07/24/040/00025/AM20              | Lic.No/Ecom No. and date<br>0710114994 ;<br>31.05.2019 | Defer Date: 24.06.2021 |

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उप महानिदेशक विदेश व्यापार  
Deputy Director General of Foreign Trade



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|  | <p><b>Subject:</b> Application submitted by M/s. Glamy Candy Private Limited for fixation of norms on AA No. 0710114994 ; dated 31.05.2019 for export of "KCK lollipops 6g Sugar free lollipops" against import of "IMO Organic &amp; Conventional Tapioca Powder 1800, Morlyne Paper stick White 3.2mm x 76mm".</p>                                                  |
|  | <p><b>Decision:</b> NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of MoFPI furnished vide email dated 20.05.2021;</p> <p>The Recipe cum Mass Balance sheet of the unit production of the exported item along with all indigenous item.</p> <p>The case stands deferred to 24.06.2021.</p> |

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| M36 | <b>Case No. M-36</b>                                                                                                                                                                                                                                                                                                                                   | Party Name: M/s. ZF Lifecare Industries Pvt. Ltd. | Meet No/Date: 01/85-ALC3/2021<br>08.04.2021           | Status: Deferred       |
|     | HQ File : 01/85/050/00083/AM21/DES.VI                                                                                                                                                                                                                                                                                                                  | RLA File : 07/24/040/00025/AM20                   | Lic.No/Ecom No. and date<br>1010059966;<br>06.06.2018 | Defer Date: 24.06.2021 |
|     | <p><b>Subject:</b> Application submitted by M/s. ZF Lifecare Industries Pvt. Ltd. for fixation of norms on AA No. 1010059966;; dated 06.06.2018 for export of "Sanitary Napkin" against import of "SAP Paper Super absorbing polymer paper, Airlaid paper other tissue paper, etc.".</p>                                                               |                                                   |                                                       |                        |
|     | <p><b>Decision:</b> NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL has been forwarded to Technical Authority, i.e., DPPIT for examination and comments, which is awaited. The Committee decided to request DPIIT to expedite their comments.</p> <p>The case stands deferred to 24.06.2021.</p> |                                                   |                                                       |                        |

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|-----|--------------------------------------|---------------------------------------------------|---------------------------------------------------|---------------------------|
| M37 | <b>Case No. M-37</b>                 | Party Name: M/s. National Industrial Corporation. | Meet No/Date: 01/85-ALC3/2021<br>08.04.2021       | Status: Deferred          |
|     | HQ File : 01/85/50/00034/AM13/DES.VI | RLA File : 05/24/040/00484/A M12                  | Lic.No/Ecom No.<br>0510321946<br>dated 10.04.2012 | Defer Date:<br>24.06.2021 |

  
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 उप महानिदेशक विदेश व्यापार  
 Deputy Director General of Foreign Trade  
 महानिदेशालय



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|  | <p><b>Subject:</b> Representation of the firm against decision of Norms Committee with regard to Norms Fixation for AA No. 0510321946 dated 10.04.2012".</p>                                                                                                                                                                                                                                                                                                                              |
|  | <p><b>Decision:</b> NC considered the case as per agenda and noted that the firm was granted PH to appear before the Committee. However, due to shut down in Delhi, the firm requested to defer the PH, since they are unable to collect records from their office premises and handover them to their advocate who has been authorized to appear for PH. The Committee considered the request of the firm and agreed to defer the PH.</p> <p>The case stands deferred to 24.06.2021.</p> |

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| M38 | <p><b>Case No. M-38</b></p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | <p>Party Name:M/s. National Industrial Corporation.</p> | <p>Meet No/Date:<br/>01/85-ALC3/2021<br/>08.04.2021</p>    | <p><b>Status: Deferred</b></p>    |
|     | <p>HQ File :<br/>01/85/50/00162/AM13/<br/>DES.VI</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | <p>RLA File :<br/>05/24/040/00367/<br/>AM13</p>         | <p>Lic.No/Ecom No.<br/>0510342708<br/>dated 08.01.2013</p> | <p>Defer Date:<br/>24.06.2021</p> |
|     | <p><b>Subject:</b> Representation of the firm for fixation of norms for export of "Black &amp; Gold Brandy/Xcel Napoleon Premium Brandy (12×1000ml),Black &amp; Gold Brandy/Xcel Napoleon Premium Brandy (12×750ml) etc." against import of "Raw Distillate ALC69%+10%, Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No.0510342708 dated 08.01.2013.</p> <p><b>Decision:</b> NC considered the case as per agenda and noted that the firm was granted PH to appear before the Committee. However, due to shut down in Delhi, the firm requested to defer the PH, since they are unable to collect records from their office premises and handover them to their advocate who has been authorized to appear for PH. The Committee considered the request of the firm and agreed to defer the PH.</p> <p>The case stands deferred to 24.06.2021.</p> |                                                         |                                                            |                                   |

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| M39 | <p><b>Case No. M-39</b></p>                                                                                                                                                                                                                                                | <p>Party Name:M/s. National Industrial Corporation.</p> | <p>Meet No/Date:<br/>01/85-ALC3/2021<br/>08.04.2021</p>    | <p><b>Status: Deferred</b></p>    |
|     | <p>HQ File :<br/>01/85/50/00146/AM13/<br/>DES.VI</p>                                                                                                                                                                                                                       | <p>RLA File :<br/>05/24/040/00284/<br/>AM13</p>         | <p>Lic.No/Ecom No.<br/>0510338321<br/>dated 06.11.2012</p> | <p>Defer Date:<br/>24.06.2021</p> |
|     | <p><b>Subject:</b> Representation of the firm for fixation of norms for export of "Black &amp; Gold Whisky/Xcel Premium Whisky (12×1000ml) containing 1470 ltr. Scotch Whisky Concentrate,Black &amp; Gold Whisky/Xcel Premium Whisky (12×750ml) containing 12011 ltr.</p> |                                                         |                                                            |                                   |



Scotch Whisky Concentrate etc." against import of "Special Scotch Whisky Concentrate at 63.7%+/-10% ALC/Vol." in respect of the advance authorization No.0510338321 dated 06.11.2012.

**Decision:** NC considered the case as per agenda and noted that the firm was granted PH to appear before the Committee. However, due to shut down in Delhi, the firm requested to defer the PH, since they are unable to collect records from their office premises and handover them to their advocate who has been authorized to appear for PH. The Committee considered the request of the firm and agreed to defer the PH.

The case stands deferred to 24.06.2021.

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| M 40 | <b>Case No. M-40</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:M/s.<br>National Industrial<br>Corporation. | Meet No/Date:<br>01/85-ALC3/2021<br>08.04.2021    | <b>Status: Deferred</b>   |
|      | HQ File :<br>01/85/50/00106/AM15/<br>DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                       | RLA File :<br>05/24/040/00278/<br>AM15                 | Lic.No/Ecom No.<br>0510391391<br>dated 26.09.2014 | Defer Date:<br>24.06.2021 |
|      | <b>Subject:</b> Representation of the firm for fixation of norms for export of "Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (12×750ml) Containing 1440 Ltr. of Standard Vodka Distillate,Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (48×180ml) Containing 115.50 Ltr. of Standard Vodka Distillate etc." against import of " Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No.0510391391 dated 26.09.2014. |                                                        |                                                   |                           |
|      | <b>Decision:</b> NC considered the case as per agenda and noted that the firm was granted PH to appear before the Committee. However, due to shut down in Delhi, the firm requested to defer the PH, since they are unable to collect records from their office premises and handover them to their advocate who has been authorized to appear for PH. The Committee considered the request of the firm and agreed to defer the PH.                                                               |                                                        |                                                   |                           |
|      | The case stands deferred to 24.06.2021.                                                                                                                                                                                                                                                                                                                                                                                                                                                           |                                                        |                                                   |                           |

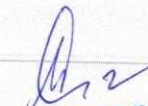
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| M-41 | <b>Case No. M-41</b>                         | Party Name:M/s.<br>Herbal Isolates<br>Private Limited | Meet No/Date:<br>01/85-ALC3/2021<br>08.04.2021    | <b>Status: Deferred</b>   |
|      | HQ File :<br>01/85/050/00284/AM20/<br>DES.VI | RLA File :<br>10/24/040/00024/<br>AM20                | Lic.No/Ecom No.<br>1010059582 dated<br>11.08.2016 | Defer Date:<br>24.06.2021 |

  
 प्रद्युम्न साहू/PRADYUMNA SAHU  
 उप महानिदेशक विदेश व्यापार  
 Deputy Director General of Foreign Trade



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|  | <p><b>Subject:</b> Application of M/s Herbal Isolates Private Limited for modification of norms on AA No. 1010059582 dated 11.08.2016 for export of Green Pepper in Brine against import of Green Pepper.</p>                                                                                                                                                                                                                                                                                        |
|  | <p><b>Decision:</b> NC considered the case as per agenda and heard the representatives of the firm appeared for PH through VC and explained the manufacturing process of production of export item i.e, Green Pepper in Brine by using import item Green Pepper and wastage generated at different stages. The Committee requested the firm to submit in writing what they have explained for examination by the Technical Authority, i.e, MoFPI.</p> <p>The case stands deferred to 24.06.2021.</p> |

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| M-42 | <p><b>Case No. M-42</b></p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | <p>Party Name: M/s Drytech Processes (I) Pvt. Ltd.</p> | <p>Meet No/Date: 01/85-ALC3/2021<br/>08.04.2021</p> | <p><b>Status: Deferred</b></p>    |
|      | <p>HQ File :<br/>01/85/171/00153/AM21/DES.VI</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | <p>RLA File :</p>                                      | <p>Lic.No/Ecom No.</p>                              | <p>Defer Date:<br/>24.06.2021</p> |
|      | <p><b>Subject</b> Application of M/s Drytech Processes (I) Pvt. Ltd. for fixation of Standard Input Output Norms (SION) for export product Vegetable Fat base Powder (Fat range between 19% to 52%).</p>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |                                                        |                                                     |                                   |
|      | <p><b>Decision:</b> NC considered the case as per agenda and noted that the firm has been issued DL to furnish following information for further consideration for fixation of SION on the above mentioned export product;</p> <ul style="list-style-type: none"> <li>i) Annual turnover of the firm during the year 2020-21 out of which export turnover during the year.</li> <li>ii) Details of export turnover during the last four years.</li> <li>iii) Details of import items used for manufacture of export product i.e, Vegetable Fat base powder with composition.</li> <li>iv) Recipe of export item with %age mix of various items.</li> <li>v) Technical specification of the raw materials used in the export product.</li> </ul> <p>The case stands deferred to 24.06.2021.</p> |                                                        |                                                     |                                   |

  
 प्रद्युम्न साहू / PRADYUMNA SAHU  
 उप महानिदेशक विदेश व्यापार  
 Deputy Director General of Foreign Trade  
 विदेश व्यापार महानिदेशालय  
 Directorate General of Foreign Trade  
 वाणिज्य विभाग/Deptt. of Commerce  
 उद्योग भवन, नई दिल्ली  
 Udyog Bhawan, New Delhi



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| M-43 | Case No. M-43                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name: M/s Drytech Processes (I) Pvt. Ltd. | Meet No/Date: 01/85-ALC3/2021<br>08.04.2021 | Status: Deferred          |
|      | HQ File :<br>01/85/171/00152/AM21/<br>DES.VI                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :                                      | Lic.No/Ecom No.                             | Defer Date:<br>24.06.2021 |
|      | <b>Subject</b> Application of M/s Drytech Processes (I) Pvt. Ltd. for fixation of Standard Input Output Norms (SION) for export product Instant Fat Filled Powder (Fat range 28% & Protein range 06% to 26%).                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                                 |                                             |                           |
|      | <b>Decision:</b> NC considered the case as per agenda and noted that the firm has been issued DL to furnish following information for further consideration for fixation of SION on the above mentioned export product;<br><br>i) Annual turnover of the firm during the year 2020-21 out of which export turnover during the year.<br>ii) Details of export turnover during the last four years.<br>iii) Details of import items used for manufacture of export product i.e, Vegetable Fat base powder with composition.<br>iv) Recipe of export item with %age mix of various items.<br>v) Technical specification of the raw materials used in the export product.<br><br>The case stands deferred to 24.06.2021. |                                                 |                                             |                           |

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| M44                                                                                                                                                                                                                                                                                                                                                                             | <b>Case No. M-44</b>                         | Party Name: M/s.<br>Signature Estates. | Meet No/Date:<br>01/85-ALC3/2021<br>08.04.2021                | <b>Status: Deferred</b>   |
|                                                                                                                                                                                                                                                                                                                                                                                 | HQ File :<br>01/85/050/00068/AM13/<br>DES.VI | RLA File :<br>02/24/040/00021/AM<br>13 | Lic.No/Ecom No./AA<br>No. & Date<br>0210177585,<br>16.05.2012 | Defer Date:<br>24.06.2021 |
| <b>Subject:</b> Request of M/s Signature Estates for permission for import of flavor: Liquid/Granules and Fruits/flowers/ Herbs/ Peels which have not been allowed by the Committee.                                                                                                                                                                                            |                                              |                                        |                                                               |                           |
| <b>Decision:</b> NC considered the case as per agenda and noted that vide DL, the firm was requested to furnish following information for further examination of the case;<br><br>“ Firm may furnish a statement showing details of the flavours imported, their quantity, bill of entry, shipping bill No. and date alongwith scan copies of bill of entry and shipping bill”. |                                              |                                        |                                                               |                           |



The Committee noted the reply furnished by the firm and decided to examine the case with reference to flavours imported and used in export items as reflected in Bill of Entry and Shipping Bills produced by the firm.

The case stands deferred to 24.06.2021.

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| M45                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | <b>Case No. M-45</b>                          | Party Name: | Meet No/Date: 01/85-ALC3/2021<br>08.04.2021 | <b>Status: Deferred</b>   |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | HQ File :<br>01/85/171/00134/AM21<br>/ DES.VI | RLA File :  |                                             | Defer Date:<br>24.06.2021 |
| <b>Subject:</b> Modification of SION E-125 for export of Shea Stearine against import of Shea Nuts.                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |                                               |             |                                             |                           |
| <p><b>Decision:</b> NC considered the case as per agenda and noted that there is a reference regarding amendment of SION E-125 which regulates export of Shea Stearine by importing Shea Nut (Oil content 45+/-1%) or Shea Butter and tansil Bleaching Earth and Acetone. It is has been proposed to allow export of Cocoa Butter Equivalent (CBE) (Shea Stearine 50% + PMF 50%) by using import item Crude Palm Oil or PMF (Palm Mid Fraction) under SION E-125. The reference has mentioned the name of the firm i.e, M/s Manorama Industries Limited, the manufacturer of Shea Stearine.</p> <p>2. The Committee observed that the firm was informed vide email dated 31<sup>st</sup> July, 2020 to follow the laid down procedure as given in Paras 4.23-4.25 of HBP, 2015-20 for SION modification. Production/consumption data for last 3 years of 3 or more exporters/manufacturers along with recommendation of concerned EPC, i.e., Indian Oilseeds and Produce Export Council (IOPEPC) for modification of the norms.</p> <p>3. The Committee also observed that the firm has submitted an application for amendment of SION E-125 which is not in ANF-4B. The firm has also not furnished last three years production/consumption data and recommendation of concerned EPC as required for modification of SION.</p> <p>4. The Committee felt that the procedures as mentioned in HBP, 2015-20 need to be followed and decided to ask the firm to furnish following documents for examination and modification of SION E-125;</p> <ul style="list-style-type: none"> <li>i) Application in ANF-4B</li> <li>ii) Production/Consumption data for the last three years duly certified by CA.</li> <li>iii) Recommendation of EPC i.e., Indian Oilseeds and Produce Export Council</li> </ul> |                                               |             |                                             |                           |



(IOPEPC)

The case stands deferred to 24.06.2021.

Date: 01.06.2021

Place: New Delhi

(Pradyumna Sahu)

Deputy Director General of Foreign Trade

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